

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (Cr.) No. 251 of 2016

Subrato Basu, son of Late S.K. Basu, resident of Sunder Nagar, P.O. &
P.S. Sundernagar, Jamshedpur, Dist. Singhbhum East

... Petitioner

-Versus-

1. The State of Jharkhand
2. Jharkhand Urja Vitaran Nigam Limited (formerly known as Jharkhand State Electricity Board), through Sri Indradev Yadav, the then Assistant Electrical Engineer (Informant in the FIR), Electric Supply Circle, Karandih, P.O. & P.S. Parsudih, Jamshedpur, Dist. Singhbhum East

... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Nitin Kumar Pasari, Advocate
For the State : Mr. P.C. Sinha, A.C. to G.A.-III

05/09.09.2021. Heard Mr. Nitin Kumar Pasari, learned counsel for the petitioner and Mr. P.C. Sinha, learned counsel for the respondent-State.

This criminal writ petition has been taken through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard on merit.

Mr. Nitin Kumar Pasari, learned counsel for the petitioner on instruction submits that this matter has become infructuous as during the pendency of this criminal writ petition, the petitioner has been acquitted.

Mr. P.C. Sinha, learned counsel for the respondent-State is present and he also accepts the submission of Mr. Pasari.

In view of the above facts, this criminal writ petition stands dismissed as infructuous.

Interim relief, if any granted by this Court, stands vacated.

(Sanjay Kumar Dwivedi, J.)